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OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

Original Application No. **286** of **2005**

Allahabad this the 22<sup>nd</sup> day of March, 2005

Hon'ble Mr. D.R. Tiwari, Member (A)

1. Om Prakash Tyagi, S/o Sri Ram Surat Ram Tyagi, R/o Village Kurkhala, P.O. Mughalsarai, District Chandauli, Presently posted as Library Information Assistant in Central Library, N.E. Railway, Gorakhpur.
2. Ram Krishna Das, S/o Sri Shiv Jagat Das, Working as Library Information Assistant in Scale of Rs.5000-8000/- in Central Library, N.E. Railway, Gorakhpur.

APPLICANTS

By Advocate Shri B. Tiwari

Versus

1. Union of India through the General Manager, N.E. Railway, Gorakhpur.
2. Chief Personnel Officer, N.E. Railway, Gorakhpur.

RESPONDENTS

By Advocate Shri A.K. Gaur

O R D E R (Oral)

By the instant O.A. filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant seeks issuance of direction to the respondents to give benefit of upgradation of pay scale from Rs.5000-8000/- to Rs.5500-9000/- w.e.f. 01.01.1996 in pursuance of Railway

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Board's letter dated 27.11.2003 including arrears of salary and benefit of increment. The applicants further prayed for seniority in the scale of Rs.5500-9000 from 01.01.1996. The applicant finally prayed for direction to the respondents to decide their representations dated 13.04.2004 and 24.08.2004 preferred before the Chief Personnel Officer, N.E. Railway, Gorakhpur.

2. The brief facts of the case are that the applicant no.2 had obtained the Degree of Bachelor of Library Information Science in the year 1989 and applicant no.1 got the same degree in the year 1994. The respondents have issued a circular dated 27.11.2003(annexureA-7). This circular provides that the employees working in the Library would be entitled for the pay scale of Rs.5500-9000 w.e.f. 01.01.1996. For this purpose applicants have preferred joint representation to the competent authority which are dated 13.04.2004(annexureA-4) and 24.08.2004(annexureA-5).

3. Under the circumstances and in view of submissions made by the counsel for the parties, I feel that interest of justice will better be served if the competent authority is directed to decide the representations preferred by the applicant by a reasoned and speaking order in a stipulated period of time. Accordingly, the O.A. is disposed of at the admission stage itself with the direction to the respondents to consider and decide the representations dated 13.04.2004(annexureA-4) and 24.08.2004(annexureA-5) preferred by the applicants, by a reasoned and speaking order within a period of 3 months from the date of communication of this order. No order as to costs.

*Dinesh*  
Member (A)

/M.M. /